

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 614/MP/2020 and IA No.64/2020

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 3.2.4 of the Supplementary Power Purchase Agreement dated 5.12.2018 and Article 17.3 of the Power Purchase Agreement dated 6.2.2007 seeking adjudication of disputes qua unilateral amendments of the approved PPA/SPPA provisions and non-payment of actual cost incurred by Adani Power (Mundra) Limited to supply power to Gujarat Urja Vikas Nigam Limited.
- Date of Hearing : 8.4.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adani Power (Mundra) Limited (APMuL)
- Respondent : Gujarat Urja Vikas Nigam Limited (GUVNL)
- Parties Present : Shri Amit Kapur, Advocate, APMuL
Ms. Poonam Verma, Advocate, APMuL
Shri Saunak Rajguru, Advocate, APMuL
Ms. Sakshi Kapoor, Advocate, APMuL
Shri M. G. Ramachandran, Sr. Advocate, GUVNL
Shri Shubham Arya, Advocate, GUVNL
Ms. Tanya Sareen, Advocate, GUVNL
Ms. Anushree Bardhan, Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri M. R. Krishna Rao, APMuL
Shri Tanmay Vyas, APMuL
Shri Mehul Rupera, APMuL
Shri Sameer Ganju, APMuL
Shri Malav Deliwala, APMuL
Shri Kumar Gaurav, APMuL
Shri Rahul Panwar, APMuL
Shri Sanjay Mathur, GUVNL
Shri Kripal Chudasama, GUVNL
Shri S. K. Nair, GUVNL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**